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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 664/2022

FAUJI & ORS.

..... Petitioners

Through: Mr Navin Kumar Jha, Adv.

versus

THE STATE(GOVT. OF NCT OF DELHI) AND ANR.

..... Respondents

Through: Mr Pradeep Gahlot, APP for State

ASI Satyapal, PS-Fatehpur Beri

Mr Jitendra Kumar Jha, Adv. for R-2.

+ CRL.M.C. 1742/2022

RAJ KUMAR@ DILBAR & ORS.

..... Petitioners

Through: Mr Jitendra Kumar Jha, Adv.

versus

THE STATE & ANR.

..... Respondents

Through: Mr Ashneet Singh, APP for State

ASI Satyapal, PS-Fatehpur Beri

Mr Navin Kumar Jha, Adv. for R-2.

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

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26.07.2022

1. These are two petitions filed by the petitioners under Section 482 Cr.P.C. for quashing of two cross FIRs being FIR No.370/2018 dated 30.08.2018, under Sections 323/354/354-B/506/451/34 IPC & FIR No.371/2018 dated 30.08.2018, under Sections 323/354-B/506/509/451/34 IPC, both registered at Police Station- Fatehpur Beri, Delhi.

2. All the Petitioners in CRL.M.C. 664/2022 & CRL.M.C. 1742/2022 are present in Court and have been identified by their counsels Mr Navin Kumar Jha and Mr Jitendra Kumar Jha respectively.

3. Ms Radha-Respondent No.2 in CRL.M.C. 664/2022 and Ms Soni Bai-Respondent No.2 in CRL.M.C. 1742/2022 are also present in Court and have been identified by Investigating Officer ASI Satyapal, PS-Fatehpur Beri.

4. The two petitions relate to cross-FIR between the same parties. The allegations levelled against each other are that there was a fight which resulted in injuries to the parties. There are also allegations that there was use of assault and criminal force with intent to outrage the modesty of the ladies involved in the incident. The parties are neighbour as well as are related to each other. The parties have arrived at settlement dated 16.11.2021 wherein both the FIRs are required to be quashed as the parties have settled all their inter-se disputes.

5. Ms Radha-Respondent No.2 in CRL.M.C. 664/2022 and Ms Soni Bai-Respondent No.2 in CRL.M.C. 1742/2022 state that they have no objection if the FIRs in question are quashed.

6. Both the parties state that they have entered into the aforesaid settlement of their own will, volition and without any threat, force or coercion. The parties regret their actions and undertake not to repeat the same in future.

7. However, I am of the view that the police machinery has been put in motion on account of the acts of commission & omission on behalf of the parties involved and useful time of the police has been utilized which could have been better utilized for the needs of the society. Hence the parties must do some social good for the benefit of the Society.

8. All the petitioners and Ms Radha-Respondent No.2 in CRL.M.C. 664/2022 and all the petitioners and Ms Soni Bai-Respondent No.2 in

CRL.M.C. 1742/2022 state and undertake that they will implement a water harvesting scheme at village Fatehpur Beri, Delhi and will ensure it to be a success and look after the same for a period of 10 years. They shall file 6-monthly progress report in this Court with photographs. The concerned I.O. will coordinate with MCD, South Zone and shall inform the petitioner and the respondents regarding the place where the water harvesting system will be installed. All the petitioners and Ms Radha-Respondent No.2 in CRL.M.C. 664/2022 and all petitioners and Ms Soni Bai-Respondent No.2 in CRL.M.C. 1742/2022 will provide necessary financial resources and manpower to install and implement the water harvesting as well as to maintain the same for at least a period of 10 years. The needful will be done within a period of four weeks from today.

9. For the reasons stated above, the petitions are allowed and FIR No.370/2018 dated 30.08.2018, under Sections 323/354/354-B/506/451/34 IPC & FIR No.371/2018 dated 30.08.2018, under Sections 323/354-B/506/509/451/34 IPC, both registered at Police Station- Fatehpur Beri, Delhi and all consequential proceedings emanating therefrom are hereby quashed.

10. List for compliance on 19.09.2022.

JASMEET SINGH, J

JULY 26, 2022

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[Click here to check corrigendum, if any](#)